

19

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

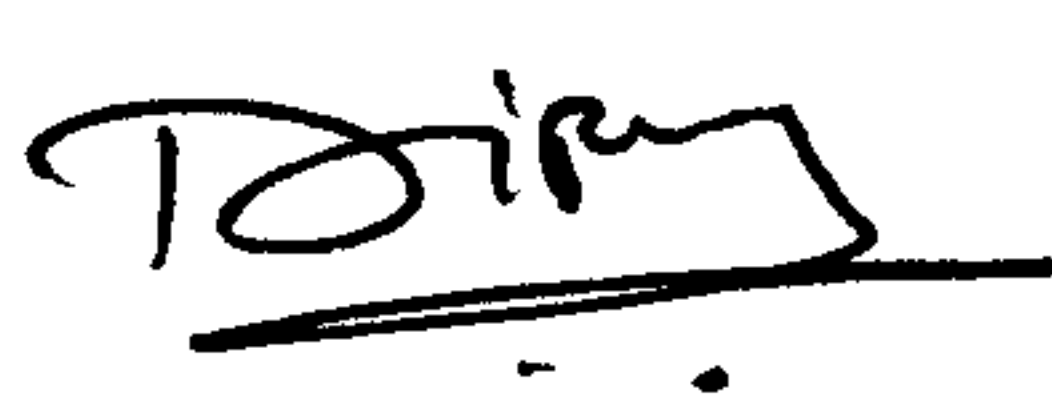

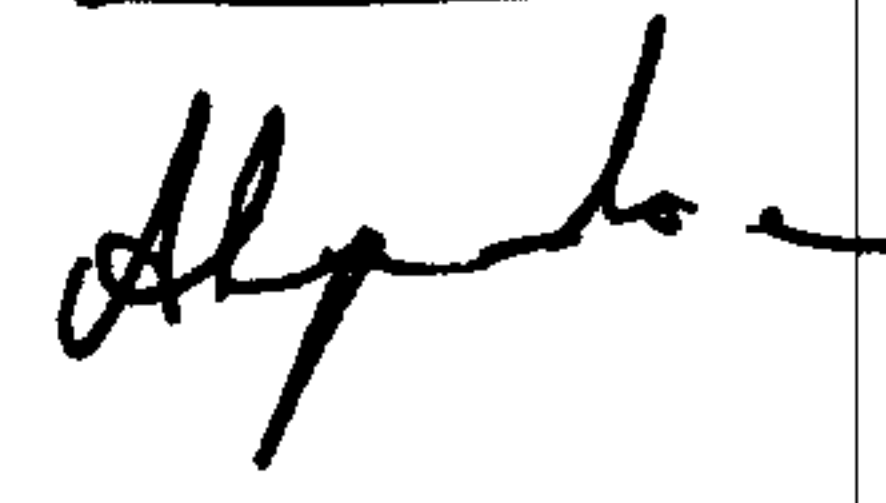
**IA 24/2018 in T.P. No. 143/74(2)/NCLT/AHM/2016(New)  
C.A. No. 157/74(2)/CLB/MB/2016(Old)**

**Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018**

Name of the Company: Kandla Port Trust  
V/s.  
Madhya Pradesh State Industrial Development Corp. Ltd.

Section of the Companies Act: Section 74(2) of the Companies Act, 2013;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DIPEN SANKHESARA ADVOCATE FORTHANAL VYAS	KPT (Dep. No. 13)		
2.	DHANRAJ S. THAKUR PCS	MPSIDC		
3	Aspi M. Kapadia Adv.	For Obj No. 14 BHEL Trust		

**ORDER**

Learned Advocate Mr. Dipen Sankhesara present for Applicant. Learned PCS Mr. Dhanraj Singh Thakur present for Respondent/ Original Applicant. Learned Advocate Mr. Aspi Kapadia present for Depositor No.14 in IA 24/2018.

This application is filed by Depositor Kandla Port trust seeking permission to receive reply which has not been filed in time.

Original Applicant has no objection.

Hence, reply is received.

Application is disposed of accordingly.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 17th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**